

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 57A-57B of 2021**

In the matter of:

Nikhil Keherchand Jain

....Appellant

Vs.

**Bank of Baroda (erstwhile Dena Bank Merged with
Bank of Baroda) & Anr.**

....Respondents

Present:

Appellant: Mr. Arvind Kr. Gupta, Advocate.

**Respondents: Mr. Arun Aggarwal, Mr. Ekjot Bhasin, Advocates for
R1.
Mr. Tirth Nayak, Advocate for R2**

ORDER

(Through Virtual Mode)

26.02.2021: Mr. Arun Aggarwal, Advocate appears on behalf of Respondent No.1. Mr. Tirth Nayak, Advocate appears on behalf of Respondent No.2. Learned counsel for the Appellant shall provide complete set of paper book to the learned counsel for the Respondents during the course of the day. Respondents may file their reply-affidavits along with Vakalatnama within two weeks. Rejoinder, if any, be filed by the Appellant within two weeks thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 6th April, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g